

**Turning down of the Recommendation  
by National Instruments Ltd.**

1150. SHRI SATYA SADHAN CHAKRABORTY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the recommendations made by the Labour Department, Government of West Bengal dated the 1st April, 1971 in respect of the victimised canteen employees were turned down by the National Instruments Ltd. management;

(b) whether Office Memo No. Pr. C.9(32)/63 dated the 4 December, 1963 from the Ministry of Industry, Government of India, addressed to the Chairman/Managing Director/General Manager of the Public Sector Undertakings of the Ministry of Industry on the subject of expenditure on the provisions of canteen is applicable in National Instruments Ltd, Calcutta; and

(c) if so, why the canteen employees were thrown out of employment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):  
(a) No. Sir,

(b) & (c). The circular letter dated 4th December 1963 was addressed to all Public Sector Undertakings of the Ministry of Industry, including the National Instruments Limited. This matter was, however, examined by the Company and as it was found that the canteen of the Company is run by the Canteen Managing Committee and not departmentally, no action to change the status of canteen workers was taken. As the Canteen workers were not the employees of CHAKRABORTY: Will the Minister question of their being thrown out of employment by the company does not arise.

**Re-installment of Canteen Employees**

1151. SHRI SATYA SADHAN the National Instruments Limited, the of INDUSTRY be pleased to state:

(a) whether the West Bengal Government could not give effect to the recommendation of its Labour Department dated the 1st April, 1971 and settle the dispute due to lack of positive indication from the Ministry of Industry, Government of India;

(b) whether the Ministry of Industry now propose to take initiative immediately to reinstate in services the victimised canteen employees when four workmen out of 52 of National Instruments Ltd., have expired due to starvation and lack of medical treatment and when the Honble Supreme Court by a judgement delivered on April 2, 1980 held that the canteen employees employed in Railways are directly Railway workers; and

(c) the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):  
(a) No. Sir,

(b) and (c). Since the ex-canteen workers were not the employees of the National Instruments Limited, the question of their victimisation by the Company of their re-installment in the service of the Company does not arise. However, on humanitarian grounds, the management of the company has already expressed their willingness to consider appointment of some of these workers against future vacancies in a phased manner as fresh recruits, subject to their normal recruitment procedure.

**Regularisation of Canteen Employees**

1152. SHRI SATYA SADHAN CHAKRABORTY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the canteen employees now in service in National Instruments Ltd., have also not been

regularised in service in terms of directive under memo No. Pr. C. 9 (32)/63 dated the 4 December, 1963 of the Ministry of Industry, Government of India; and

(b) if so, what steps the Ministry of Industry, Government of India intends to take to regularise their services as the direct employee of the Company; if so, when?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):**

(a) The status of the canteen workers was examined by the Company in the light of the advice contained in the circular letter of 4th December, 1963 and it was found that the Canteen is run by the Canteen Managing Committee and not departmentally. In view of this, no action to change the status of the Canteen workers was found necessary.

(b) Does not arise.

**Conference of Chief Secretaries of States**

1153. **SHRI CIHITUBHAI GAMIT:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the decisions of conference of Chief Secretaries of States called at New Delhi in April, 1980;

(b) the follow-up action taken to implement those decisions; and

(c) whether opening of Central control room to monitor prices of nine essential commodities was one of the decisions; if so, the steps taken to implement the same?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):** (a) The main conclusions arrived at in the Conference of Chief Secretaries/I.G.P. of States and generally approved in the Conference of Governors and Chief Ministers held in April, 1980 are given in the attached statement.

(b) The minutes of the conference

have been sent to all State Governments and UT administrations and other concerned authorities for necessary follow-up action. Follow-up action, both at the Centre and in the States, is reviewed at high level official monthly meetings in the MHA with a view to ensure that the decisions are implemented expeditiously.

(c) Yes, Sir, A Central Control Room is functioning from the end of April, 1980. The Central Control Room collects data on the availability and price trends of select commodities, to begin with, wheat, rice, sugar, edible oils, kerosene, diesel, salt and soft coke, and helps consolidate the data for monitoring. It also liaises with the States Governments and the concerned administrative Ministries responsible for taking appropriate action regarding availability and prices.

**Statement**

*Main Conclusions arrived at the conference of governors and Chief Ministers held in April, 1980.*

**A. Law and Order:**

1. Augmenting the strength of police force with a view to ensuring more effective control on the law and order situation;

2. Well planned combing operations by States to unearth illicit fire-arms, ammunition and explosives;

3. Setting up of special teams of CID to conduct prompt investigation of all cases of major communal riots/atrocities on Harijans.

4. Setting up of high powered group to examine in depth all administrative and legal aspects which have an adverse effect on the maintenance of law and order and on the prompt handling of crimes and criminals;

5. Appointment of more Judges in order to ensure early liquidation of arrears in the Courts;